

thermal Plan from the Tripura Government and if so, the details of the proposal;

(b) what are the reasons for delay in giving approval and providing money to set up the said Thermal Plant; and

(c) expected time when the Central Government will give the technical and financial approval to the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). The proposal for installation of 2x5 MW Gas-turbine Power Station at Baramura (Tripura) has been accorded techno-economic approval by the Central Electricity Authority at an estimated Cost of Rs. 463.00 lakhs. The scheme can be appraised for investment decision only after finalising financing arrangements for it.

Proposal to instal a 500 MW station for Bombay suburban electric supply

212. SHRIMATI USHA PRAKASH CHAUDHARI: Will the Minister of ENERGY be pleased to state:

(a) whether Maharashtra State Government had forwarded to the Union Government a proposal to install a 500 MW station for the Bombay Suburban Electric Supply; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). The Government of Maharashtra had forwarded in June, 1979 the proposal to Bombay Suburban Electric Supply Limited for installation of 2x210/1x500 M.W. Thermal Power Station at Bassein, in Maharashtra. The proposal was dropped in November, 1980 because coal linkage could not be established and Bombay Suburban Electric Supply did not obtain clearance from Maharashtra State Electricity Board as required under Sec. 44 of the Electricity (Supply) Act, 1948.

Re-employment of retired personnel in P & T Department

213. SHRI GHULAM RASOOL KOCHAK: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Posts and Telegraphs Department proposes to re-employ retired P&T, personnel; and

(b) if so, the reasons therefor and the terms and condition for re-employment of retired staff?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) Reasons for proposing re-employment.

Though a number of measures have been taken to wipe out the arrears of recruitment and training in operative cadre in P & T and has been observed that there is a slight shortage of man-power which affects efficiency of the service. Re-employment of pensioners has therefore been proposed as a short term supplementary measure to tide over the problem.

Terms and conditions for re-employment of retired staff.

Retired P & T officials of the clerical cadres or higher non-gazetted cadres are posed to be re-employed for a specified period not exceeding one year at a time subject to the following conditions:—

(i) The officials should have retired from service without any stigma and should have had a good record of service.

(ii) The re-employment should not normally extend beyond the age of 60 years of the retired officials in exceptional cases, it may go upto an age-limit of 65 years.

(iii) The re-employment will be only in clerical grades of the operative cadres in which there is a provision for direct recruitment.

(iv) Re-employment may be terminated at any time on one months notice.

(v) Re-employment will be kept to the minimum and will be subject to the extent orders of the Government in this regard.